

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 117/MP/2023**

Subject : Petition under Sections 79(1)(b) and (f) read with sections 11, 29, 142, 146 and other applicable provisions of the Electricity Act, 2003 for the adjudication on matters relating to the obligations of the Tata Power Company Limited (Generator) to supply electricity in terms of the directions issued by the Ministry of Power, Government of India under section 11 of the Electricity Act, 2003 dated 20.2.2023 read with the PPA dated 22.4.2007.

Petitioner : Gujarat Urja Vikas Nigam Limited

Respondents : Tata Power Company Limited and 9 others

Date of Hearing : **11.10.2023**

Coram : Shri Jishnu Barua, Chairperson  
Shri I.S Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri M.G. Ramachandran, Senior Advocate, GUVNL  
Ms. Swapna Seshadri, Advocate, GUVNL  
Ms. Srishti Khidaria, Advocate, GUVNL  
Ms. Ashabari Thakur, Advocate, GUVNL  
Shri Sanjay Sen, Sr. Advocate, TPCL  
Ms. Mandakini Ghosh, Advocate, TPCL  
Ms. Neha Dabral, Advocate, TPCL  
Shri Shreshth Sharma, Advocate, TPCL  
Ms. Shubhi Sharma, Advocate, TPCL  
Shri Deepak Thakur, Advocate, TPCL  
Shri Neelkandan Rahate, TPCL  
Shri G Sai Kumar, Advocate, MSEDCL  
Shri Akash Lamba, Advocate, MSEDCL  
Shri Alok Mishra, WRLDC

**Record of Proceedings**

Due to a paucity of time, the matter could not be taken up for the hearing and, accordingly, was adjourned.

2. The Petition along with the Petition Nos. 79/MP/2023 and 92/MP/2023, along with IA No. 24/2023, shall be listed for hearing on **15.11.2023 at 3.00 PM.**

**By order of the Commission**

**Sd/-**  
(B. Sreekumar)  
Joint Chief (Law)

